

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 12TH DAY OF OCTOBER, 2000

Original Application No.1071 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

Brij Nandan Sharma, S/o Shri Piarey lal Sharma  
R/o H.No203, Bukharpura Meera  
Ki Path Old City, Bareilly(UP)

... Applicant

(By Adv: Shri R.C.Pathak)

Versus

1. Union of India through the Secretary of Agriculture Ministry of Agriculture, Govt. of India, Krishi Bhawan New Delhi.-110011
2. The Director General Indian Council of Agriculture Research(ICAR) Govt. of India, Krishi Bhawan, New Delhi- 110 011
3. The Director Indian Veterinay Research Institute(IVRI) Izat Nagar, Bareilly(UP)
4. The Asstt. Administrative Officer Indian Veterinary Research Institute(IVRI) Izat Nagar, Bareilly(UP)

... Respondents

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

By this application u/s 19 of the A.T.Act 1985 the applicant has challenged the order dated 13.12.1991 by which he has been required to payRs.3435/- which are due from him to the department. The applicant has also challenged the order dated 3.7.1990 by which his representation for being being taken back in service was rejected. The applicant has lastly prayed that his representations pending may be directed to be decided by the respondents.

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We have considered the submissions of Shri R.C.Pathak. It is not disputed that the applicant ~~was~~ terminated from service on 18.10.1988, <sup>and</sup> ~~hence~~ his application for being taken back in service was also rejected on 3.7.1990. This petition has been filed on 20.9.2000 i.e. after more than 10 years. After such a long delay, in our opinion there is no question of entertaining the dispute so far as termination from service is concerned.

However, the grievance of the applicant that he has not been informed about the details how the amount of Rs.3435/- is due from him appears to be ~~just~~ <sup>given</sup>. The applicant has filed representations, a copy of which are (Annexures A-10 & All). The grievance is that the representations have not yet been decided. Considering this aspect we dispose of this application finally with the direction to the respondent no.3 to consider and decide the <sup>by speaking order</sup> representation of the applicant within three months from the date a copy of this order is filed before him. To avoid delay it shall be open to the applicant to file a fresh copy of the representation alongwith the copy of this order. No order as to costs.

  
MEMBER (A)

  
VICE CHAIRMAN

Dated: 12.10.2000

Uv/